## Directorate General of Foreign Trade DES-V Section...

The Meeting No.17/AM-20 dated 11.03.2020(Part-III) actually held on 28.08.2020, 30.09.2020 for the licensing year 2019-20 to consider the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:

S.No.	Name of the representatives and their designation	
1.	Shri Kuldeep Singh, Asst. Director-I	Department
2.	Dr. Ram Asrey Lal (Consultant)	DCMSME
3.	Shri Nand Lal (Consultant)	DGFT
4.	Shri Shaish Kumar, (Tech-1)	DPIIT
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT
	James Problem Problem 1	DGFT

## Minutes for manual cases (offline) M. No. 17-84 Dt. 11.03.2020 Actually held on 28.08.2020

Case No. 358	M/s. Himatsingka Seide Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00448/AM17/DES-V
RA F. No. 07/24/040/00146/AM16/  Decision: Committee considered the case as p submitted their reply. Committee went through	Adv. Authorization No. 0710108689 dated 04.09.2015.  er agenda along with other relevant papers and noted that firm has the details submitted in this case and decided to ask the firm to port item along with quantity, issued from RA concerned.

Case No. 359	M/s. Jindal Polyfilms Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00179/AM18/DES-V
RA F. No. 05/23/040/00228/AM18/	Adv. Authorization No. 0510403977 dated 08.09.2017 er agenda along with other relevant papers and noted that firm has
submitted their reply. Committee went throug for examination.	the details submitted in this case and decided to defer the case
The case stands deferred for re-listing.	

Case No. 360	M/s. GOKUL POLYMERS PVT LTD
	F. No. 01/84/050/00336/AM18/DES-V
DA E No 05/02/040/00445	Adv. Authorization No. 0510405435 dated 24.01.2018.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and firm has submitted their reply. Based on comments furnished by Shri Nand Lal, DPIIT by e-mail dated 23.09.2020, Committee decided to ask the firm to furnish the following:

- 1. Net import content of each raw material in export product including indigenous input if any. In the reply only total consumption of raw materials has been given.
- Calculation for requirement of raw materials both imported and indigenous giving separately wastage occurred in the process.
- 3. Weight of export product in Kgs.

The case stands deferred for re-listing.

एस.बी.एस. रेड्डी एस.बी.एस. रेड्डी अपर महानिदेशक विदेश व्यापार महानिदेशालय पाणिक्य एवं उद्योग मंत्रालय भारत सरकार उद्योग भवन, नई दिल्ली-110 011

Case No. 361	
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. PRIMO FASHIONS
actually held on 28.08.2020  RA F. No. 32/24/040/00015/AM17/	F. No. 01/84/050/00220/AM17/ DES-V
Decision: Committee considered the case as per	Adv. Authorization No. 3210077953 dated 11.08.2016.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to ask the firm to

- 1. The CADs submitted are not indicating the relevant Export item details.
- 2. Party advised to submit the CADs labeled with export item no., efficiency and style no. for all export
- Measurement chart of all export items.
- 4. In case lining material is used, please indicate the use of it in export item.

The case stands deferred for re-listing.

Case No. 362  NC Meeting No. 17/AM20 dated 11.03.2020	M/s. GANGA ACROWOOLS LIMITED
actually field on 28.08 2020	F. No. 01/84/050/00481/AM19/ DES-V
RA F. No. 30/24/040/00038/AM16/	
Ludhiana has already approved the redemi	Adv. Authorization No. 3010103703 dated 25.01.2016.  per agenda along with other relevant papers and noted that RLA  ption of Adv. Authorization. Therefore committee decided t

actually held on 28.08.2020	M/s. WEAR WELL INDIA PVT. LTD. F. No. 01/84/050/00085/AM19/ DES-V
RA F. No. 05/24/040/00103/AM19/ <b>Decision:</b> Committee considered the case as a details submitted in the case as a detail submitted in the case as a det	Adv. Authorization No. 0510406554 dated 22.05.2018.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee noted that CAD has been submitted by firm and decided to refer the case to DC-MSME for their comments. The case stands deferred for re-listing.

Case No.364	M/s. HIMATSINGKA SEIDE LTD
NC Meeting No. 17/AM20 dated 11.03.2020	F. No. 01/84/050/00676/AM19/ DES-V
actually field on 28.08.2020	01/01/030/000/0/AM19/ DES-V
RA F. No. 07/24/040/00354/AM17/	Adv Authorization No. 0710111
Decision: Committee considered the case as po	Adv. Authorization No. 0710111124 dated 14.02.2017. er agenda along with other relevant papers and noted that firm ha
submitted their reply. Committee went through	er agenda along with other relevant papers and noted that firm han the details submitted in this case and decided to refer the case to
- CONSUMANTIANTIANTA	the details submitted in this case and decided to refer the case to
The case stands deferred for re-listing.	the case to

actually held on 28.08 2020	M/s. C.L. International F. No. 01/84/050/00203/AM19/DES-V
RA F. No. 05/23/040/00144/AM18  Decision: Committee considered the case as perfairs to DRIVE.	Adv. Authorization No. 0510403334 dated 05.07.2017 per agenda along with other relevant

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. In this case, Norms were ratified in meeting No-9/84-ALC3/2008 dated 2.8.2018. The authorization holder represented for amendments in the minutes. Committee went through the details submitted in this case and decided to do following amendments in the descriptions of ratified norms.

- (i) Description of export item amended to read as PVC footware.
- (ii) Description of import item 2 amended to read as Platicizer (DOP)
- (iii) Description of import item-5 amended to read as Di-Cumyl Peroxide -98/40 (DCP)

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No. 366  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020  RAF No. 02/24/802020	M/s. Manju International F. No. 01/84/050/00301/AM18/DES-V
RA F. No. 02/24/040/00155/AM18  Decision: Committee considered the case as per	Adv. Authorization No. 0210208098 dated 04.01.2018

ision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply vide e-mail dated 26.08.2020. Committee decided to defer the case for next meeting.

Case No. 367 NC Meeting No. 17/AM20 decision			M/s. S)	HAMIMSONS INTERNATIONAL		
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020			F. No.	01/84/050/00532/AM19/DES-V		
RA F. No. 06/24/040/00030/AM10/			+			
Decision: Committee considerate			Adv. A	uthorisation No. 0610038968 dated	06.09.2019	
- CHIMITELE	c approved to	ne input outpu	case as 20. Base it norms	per agenda	uthorisation No. 0610038968 dated a along with other relevant papers and en comments furnished by Dr. R.A.	d noted that firm h Lal, Consultant t
5. 140.	Export iter	n	Qty.	S. No.	Import item	Qty.
1.	JACKET	LONG WITH	380 Nos.	1.	NYLON FABRIC GSM 210 +/-	Recommended 2.19 sq met per
	LINING		2.	LINING FABRIC GSM 130 +/-	1.89 sq met per	
2.	CENTRO			3.	ZIPPER	pc.
2.	WITHINDIA	210 Nos.	4.	NYLON FABRIC 210 +/- 10%	Net To Net 2.86 Sq. Mtr per	
			5.	LINING FABRIC GSM 130 +/- 10%	pc 2.62 Sq. Mtr.	
Concer	and may tale			6.	ZIPPER	
A concern	ned may take	necessary act	ion subje	6.	10%	Per pc Net To Net

actually held on 28.08.2020	M/s. SURGEINE HEALTHCARE INDIA PVT. LTD. F. No. 01/84/050/00219/AM19/DES-V
RA F. No. 05/24/040/00227/AM19/  Decision: Committee considered the case as a	Adv. Authorisation No. 0510407253 dated 19.07.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the CAD for each export product. Firm has submitted their reply by email Dt. 11.09.2020 and same has been sent to O/o The case stands deferred for re-listing.

actually held on 28.08.2020	M/s. UVIRAJ GLOBAL PRIVATE LIMITED F. No. 01/84/050/00547/AM19/DES-V
RA F. No. 06/24/040/00036/AM19/	Adv. Authorisation No. 0610038997 dated
Decision: Committee considered the case as a	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the following:

- 1. Size wise (dimensions of export items) quantity of export items and net contents of input in export.
- 2. Justification for wastage claimed at each stage of manufacturing.
- 3. Details and quantity of indigenous inputs used, if any.

अपर महानिदेशक विवेश व्यापार महानिवेशालय वाणिज्य एवं उद्योग मंत्रालय भारत सरकार नई विक्ली-110 011

actually held on 28.08.2020	M/s. UVIRAJ GLOBAL PRIVATE LIMITED F. No. 01/84/050/00520/AM19/DES-V
RA F. No. 06/24/040/00022/AM19/  Decision: Committee considered the considered th	Adv. Authorisation No. 0610038938 dated 06.08.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, committee decided to ask the firm to furnish the following:

Size wise (dimensions of export items) quantity of export items.

Net contents of input in export.

Justification for wastage claimed at each stage of manufacturing.

actually held on 28.08.2020	M/s. UVIRAJ GLOBAL PRIVATE LIMITED F. No. 01/84/050/00551/AM19/DES-V
RA F. No. 06/24/040/00039/AM19/  Decision: Committee considered the case as a	Adv. Authorisation No. 0610039010 dated 23.10.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 28.08.2020 and explained their case. After detailed deliberation, Committee decided to ask the firm to furnish the following:

1. Size wise (dimensions of export items) quantity of export items and net contents of input in export.

Justification for wastage claimed at each stage of manufacturing.

3. Details and quantity of indigenous inputs used, if any.

Case No. 372 NC Meeting No. 17/AM20 dated 11.03.2020	M/s. G	upta Hair Produ	icts P. Ltd.	
actually need on 28.08.2020	F. No.	01/84/050/0037	4/AM19/DES-V	1
RA F. No. 04/24/040/00170/AM19/  Decision: Committee considered the case as a details submitted in this case and decided to ra Export item  INDIAN HUMAN HAIR DOUBLE DRAWN OR SINGLE DRAWN SIZE 10"  UP	Adv. A per agend tify the n Qty. 800.0 Kgs.	In alongwith other orms for above Import item HAIR LIQUID	her relevant pap said Adv. Autho CLEANING	Oty. Recommended
INDIAN HUMAN HAIR DOUBLE DRAWN OR SINGLE DRAWN SIZE 10" UP  RA concerned may take necessary action subjections are concerned to the concerned may take necessary action subjections.		WASHING HAIR	HUMAN	of the FOB value.

Case No. 373	M/s. Madhu India Deco Ltd.
actually held on 28.08.2020	F. No. 01/84/162/00261/AM13/DES-V
Enhancement of Kraft Paper wastage from 15.	42% to 18.81% of 100% FOLL
<b>Decision:</b> Committee considered the case as pertains to DPIIT. Committee perused the decisions of the decision of the decision of the decision.	non occur. 1 1 1

pertains to DPIIT. Committee perused the documents, sample submitted by the firm on dated 05.02.2020. Committee also has gone through records particularly letter Dt. 26.08.2019 of Dy. Commissioner of custom, Lucknow. After going through all the documents committee decided to maintain the Status Quo.

> विदेश व्यापार महानिदेशालय भारत सरका **उद्योग** भवन, नई दिल्ली-110 011

Case No. 374  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. Pret Interpret Clothing P. Ltd. F. No. 01/84/050/00318/AM18/DES-V
RA F No 07/24/040/00162/42/42	Adv. Authorization N. Oznak

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that the firm has submitted very low Efficiency CAD. Therefore committee decided to ask the firm to furnish the measurement chart of each export product. The case stands deferred for re-listing.

Case No. 381	
	M/s. S.B. INTERNATIONAL
actually held on 28.08.2020	F. No. 01/84/050/00590/AM19/
RA F. No. 06/24/040/00062/AM19/	Adv Anthonia i
<b>Decision:</b> Committee considered the case as po	Adv. Authorisation No. 0610039091 Dated:16.01.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply vide dated 07.08.2020. Based on written comments furnished by Shri Shaish Kumar, consultant committee decided to ask the firm to furnish the following:

- 1. Complete specification of import item-1.
- 2. Drawing/design/layout of export item along with CAD and % efficiency.
- 3. Calculation sheet to arrive at the quantity of raw material asked for.
- 4. Net content of each raw material in each export product.

The case stands deferred for re-listing.

Case No. 382	
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. SWATY BHINDE - LOUVERLINE BLINDS F. No. 01/84/050/00675/AM19/
RA F. No. 07/24/040/00306/AM17/  Decision: Committee considered the case as per	Adv. Authorization. No. 0710111065 Dated 02.02.2017 agenda alongwith other relevant papers and decided to the control of the c
firm to furnish the fall :	agenda alongwith other relevant papers and 1 111

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following:

- 1. Bifurcation of export product size wise.
- 2. Quantity of export item in numbers for each size, furnish in Sq. Mtr of each size.
- 3. Type and specification of import item.

The case stands deferred for re-listing on 01.10.2020.

Case No. 383  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. GOVARDHAN OVERSEAS PVT. LTD. F. No. 01/84/050/00745/AM19/
RA F. No. 07/24/040/00252/AM19  Decision: Committee considered the considered the committee considered the	Adv. Authorization. No. 0710114651 Date: 13.03.2019 agenda alongwith other relevant papers and noted that firm per norms fixed. This is within the power of RA. Applicant may

Case No. 384  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. INDO-BRITISH GARMENTS F. No. 01/84/050/00054/AM10/
RA F. No. 05/24/040/00139/AM10/ <b>Decision:</b> Committee considered the case as per	Adv. Authorization. No. 0510244229 Date: 23.06.2009

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm requested for removal of style no as they have not mentioned the same in export documents. However in this case quantity of inputs has been given based on style no. Now firm want to remove the style no., which is not possible. Sine style number has not been mentioned, quantities recommended by committee is no longer applicable. Therefore same can be covered as per SION only. The export items may be covered under SION as following:

Export item-1: SION J-176 and input Qty. allowed for inputs is 2.48 Sq. Mtr./pcs. Export item- 2: SION J-207 and input Qty. allowed for inputs is 4.20 Sq. Mtr./pcs. Export item -3: SION J-223 and input Qty. allowed for inputs is 3.35 Sq. Mtr./pcs.

RA may workout the requested quantity and regularize the case as per HBP



	No. 385	M/s. G.R. C	Corporation	
actually held on 28.08.2020		F. No. 01/84/050/00664/AM19/		
RA F. No. 06/24/040/00033/AM16  Decision: Committee considered to the constant of the constant		Adv. Authorization. No. 0610038256 Dated:19.11.2015		
details S.	s submitted in this case and decided to ratify the	enda alongw he norms as	ith other relevant papers a	and went through the
No.	Export item	Qty.	Import item	Qty.
1.	UNPROCESS NARROW KNITTED/FABRIC/ ELASTIC (SIZE 1MM TO 100MM) (The contents Imported 100% POLYESTER FILAMENT (HIGH TENACITY YARN) shall use 93137.25 Kg. and RUBBER THRREADS SHALL USE 93137.25 Kg.) in Export after excluded 2% wastage	190000 Kgs.	100% POLYESTER FILAMENT (HIGH TENACITY YARN) (T.C 100 % POLYSTER FILAMENT)	Recommended 100000 Kgs.
۷.	Elastic Cord / Rubber thread and cord textile covered (The contents Imported 100% POLYESTER FILAMENT (HIGH TENACITY YARN shall use 4901.96 Kg. and RUBBER THRREADS SHALL USE 4901.96 Kg.) in Export after excluded 2% wastage	10000.0 Kgs.	RUBBER THREAD (T.C RUBBER THREAD)	100000 Kgs.

M/s. G.S. Exports
F. No. 01/84/050/00322/AM18/
Adv And
Adv. Authorization. No. 3310030423 Dated:10.01.2018 agenda alongwith other relevant papers and went through the JOM in Adv. Authorization in K The state of the control of the contro
agenda alongwith other relevant papers and went through the JOM in Adv. Authorization in Kgs. There is no problem in

RA concerned may take necessary action subject to compliance of other usual conditions.

operating the Adv. Authorization. Committee decided that norms fixed correctly. RA concerned may take necessary action subject to compliance of other usual conditions.

M/s. G.S. Exports
F. No. 01/84/050/00350/AM19/
Adv. Authorization. No. 3310030493 Dated:01.11.2018 agenda alongwith other relevant papers. Possed

ommittee considered the case as per agenda alongwith other relevant papers. Based on written comments received form Sh. Shaish Kumar, committee decided to ask the firm to furnish the following: 1. Details of indigenous inputs with their quantity.

- 2. GSM of import item, width of import item.
- 3. Justification for a wastage of 10.70 %

The case stands deferred for re-listing.

	M/s. Sudarshan Jeans P. Ltd.
NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	F. No. 01/84/050/00173/AM17/
RA F. No. 31/83/040/00033/AM17	Adv. A. d.
Oecision: Committee considered the case as para	Adv. Authorization. No. 3110066243 Dated:12.07.20 agenda alongwith other relevant papers and decided to a

firm to appear before committee for personal hearing. The case stands deferred for re-listing.

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	M/s. Sure Safety India P. Ltd. F. No. 01/84/050/00119/AM16
RA F. No. 34/24/040/00050/AM16  Decision: Committee considered the case as per case was rejected due.	Adv. Authorization. No. 3410041251 Dated:27.05.2015

**Decision:** Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.

Case No.390  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020	M/s. Sure Safety India P. Ltd. F. No. 01/84/050/00092/AM19
RA F. No. 34/24/040/00062/AM19  Decision: Committee considered the case as per case was rejected due to per an incidence.	Adv. Authorization. No. 3410044154 Dated:18.05.2018 agenda, along with other relevant papers and advised to the control of the

**Decision:** Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.

Case No.391  NC Meeting No. 17/AM20 dated 11.03.2020 actually held on 28.08.2020  RAF No. 34/24/04/05	M/s. Sure Safety India P. Ltd. F. No. 01/84/050/00403/AM18
RA F. No. 34/24/040/00264/AM18  Decision: Committee considered the case as per case was rejected due to	Adv. Authorization. No. 3410043756 Dated:28.12.2017

**Decision:** Committee considered the case as per agenda, along with other relevant papers and noted that this case was rejected due to non submission of requisite information. Now firm has again requested for fixation of norm without submitting the required information which were asked earlier. Therefore the committee decided to reject the case. And also decided not to place for discussion such type of cases before norms committee.

अपर महानिदे कि विदेश व्यापार महानिदेशालय वाणिज्य एवं उद्योग मंत्रालय भारत सरकार उद्योग भवन, नई दिल्ली-110 011